

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No: 486 /2006
This, the 11th day of January 2008

Hon'ble Mr. Shanker Raju, Member (J)

G. P. Vikal, aged about 60 years, S/o Late Mannu Lal, R/o 213, Manas Vihar, Jajmau, Kanpur.

Applicant.

By Advocate : Sri Anurag Srivastava

Versus

1. Union of India through its Secretary Ministry of H.R.D., Central Secretariat, New Delhi.
2. Dy. Commissioner, Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shahid Jeet Singh Marg, Katwaria Sarai, New Delhi.
3. Assistant Commissioner, Kendriya Vidyalaya Sangathan, Sector-J Aliganj, Lucknow.
4. Dy. Director, Navodaya Vidyalaya Samiti Vikas Nagar, Lucknow.

Respondents.

By Advocate: Sri Surendran P

Order (Oral)

By Hon'ble Mr. Shanker Raju, Member (J)

In the event applicant submits an ante- dated technical resignation as per rule 37 as contended by the respondents , it is consented that the retrial benefit like GPF , gratuity, group insurance etc. would be released within 2 months from the date of submission of technical resignation of the applicant. No costs.

S. Raju
(Shanker Raju)
Member (J)

HLS/-